

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(IB)/195(CHE)/2023
Name of Petitioner : Vivriti Capital Ltd
& Vs
Name of Respondent : Right Health Platter Pvt Ltd
Section : Sec 7 Rule 4 of IBC, 2016

ORDER

Present: Mr. Rajkumar Jhabakh, Ld. Counsel for Petitioner.
Mr. Ashwin Raman, Ld. Counsel for Respondent.

Memo of withdrawal filed stating that the Petitioner has initiated certain criminal proceedings against the Corporate Debtor and the management of the Petitioner has decided to pursue the said proceedings and withdraw the present Petition.

Taking the Memo on record and recording the above facts, **the Petition is dismissed as withdrawn.**

Petition be consigned to records.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**